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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 157/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

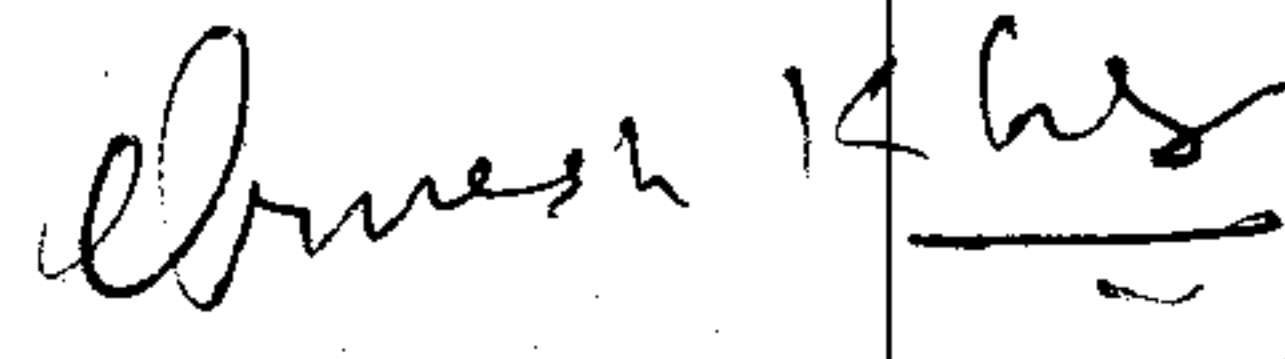
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017**

Name of the Company: Sandipbhai Bhagwatibhai Parel & Anr.
V/s.
Cure Life Care Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	DHIREN R. DAVE	PCS	Petitioners	
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2.	Urmesh G. Gor	Advocate	Respondent	
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ORDER

Learned PCS Mr. Dhiren Dave present for Financial Creditor/Petitioner. Learned Advocate Mr. Urmesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Proof of delivery attempt filed.

Learned Advocate Mr. Vishwas Shah filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 07.12.2017 for objections of Respondent, if any, and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 29th day of November, 2017.